

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu

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Ref No. Agri-Legl/34/2024 dated 05.11.2024

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of  
Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:- 18909-JK (LD ) of 2024**

**DATED:- 27 - 11 - 2024**

Sanction is hereby accorded to the appointment of Shri Qazi Showkat, Assistant Entomologist of Directorate of Agriculture, Kashmir as Officer Incharge (OIC) Litigation in case O.A No.546/2023 titled Mohammad Yousuf Gujree and Anr V/s U.T of J&K and Ors including Contempt Petition, if any, pending before Hon'ble Supreme Court of India/ Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 27 - 11- 2024

No:-LAW-OIC/11/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, J&K High Court, Jammu/Srinagar.
5. Principal Secretary to Government, Agriculture Production & Farmers Welfare Department
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

*Reyaz*

*Reyaz Ali Bhat*  
27.11.24